

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2695
ANSWERED ON:16.12.2004
QUALIFYING SERVICE FOR PENSION
Khanduri AVSM,Maj.Gen.(Retd.) Bhuwan Chandra

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is a provision of minimum 33 years service for servicemen for getting full pension;
- (b) whether the Government is aware that there is great resentment among them due to this provision;
- (c) if so, whether this provision is proposed to be scrapped;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) Yes, Sir.
- (b) There has been a demand from servicemen for removal of 33 years conditionality to earn full pension.
- (c) No, Sir.
- (d) Does not arise.
- (e) The 5th Central Pay Commission considered the issue but did not recommend dropping the requirement of 33 years service to qualify for a full pension. Since 33 years condition to earn full pension is a cardinal principle for computation of pension which is uniformly applicable to both the Defence and civilian pensioners, Government have taken a view that dispensing with the same would have wider financial and administrative repercussions on civil side as well.